

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.1209 of 1993

DATE OF JUDGMENT: 28th September, 1993

BETWEEN:

D.Venkateswara Rao .. Applicant

AND

1. The Senior Superintendent of Post Offices,  
Vijayawada Division.

2. The Sr. Post Master,  
Vijayawada Head Post Office,  
Vijayawada-1.

2. The Director General,  
Dept. of Posts,  
New Delhi-1.

.. Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R. Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(AS PER HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.))

The applicant was working as Departmental Stamp Vendor (Group-D cadre) in Vijayawada Head Post Office and he was selected as Postal Assistant in the year 1990. Prior to promotion as such, he was deputed for the training at PTC, Mysore for the period from 4.2.1991 to 26.4.1991. The training programme is residential and the Boarding and Lodging at the training institute are compulsory. This OA has been

contd....

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filed for reimbursement of mess charges and  $\frac{1}{4}$ th daily allowance for the period of training as above as the same was not allowed by the administration (respondents).

2. In accordance with the Government of India orders quoted below SR 164 at Item (5) 3 of the Swamy's Compilation of FR and SR, Part-II, Travelling Allowances, at Page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus  $\frac{1}{4}$ th of full daily allowance. Hence, the applicant is entitled for the amount claimed by him. The ~~xxx~~ above point has been ~~xxx~~ squarely covered in the order by this Tribunal in OA 741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus  $\frac{1}{4}$ th daily allowance for the training period at PTC, Mysore as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

3. OA is ordered accordingly at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

*P.T. Teng*  
(P.T. THIRUVENGADAM)  
MEMBER (ADMN.)

*V.N.Rao*  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 28th September, 1993.

*SP*  
Deputy Regis...

vsn

To

1. The Senior Superintendent of Post Offices, vijayawada Division.
2. The Sr.Postmaster, vijayawada Headpost Office, vijayawada-1.
3. The Director General, Dept.of Posts, New Delhi-1.
4. One copy to M .Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

*Patlolla*  
pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 28 - 9 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A. No.

1209/93.

T.A. No.

(W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

